

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.309 OF 2003
ALLAHABAD THIS THE 8TH DAY OF JANUARY, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Abdul Nafiz Khan,
S/o Illahi Bux,
Helper Khalasi T.R.S. Jhansi,
R/o H. No.69 Khijdi Pura Beech-wali
Masjid pullia No.9,
District - Jhansi.Applicant

(By Advocate Shri A.C. Srivastava
Shri Z.H. Hanfi)

Versus

1. Union of India,
through the General Manager,
Ministry of Railways,
Government of India,
Rail Bhawan, New Delhi.
2. Divisional Railway Manager (Personnel),
Central Railway, Jhansi.
3. Sr. Divisional Electrical Engineer,
T.R.S. Central Railway, Jhansi.
4. Sr. Engineer (T.R.S. Jhansi),
Central Railway, Jhansi.Respondents

(By Advocate Shri D.P. Singh)

ORDER

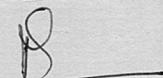
This O.A. was filed by the applicant for challenging
the order dated 29.12.2001 (Annexure A-2) whereby the punish-



ment of stoppage of increment for two years with cumulative effect was ordered. Today when the case was called out, none was present for the applicant. It is seen that even on the ^{also} last date/none had appeared for the applicant.

2. Learned counsel for the respondents submitted that this case has since become infructuous as against the impugned order dated 29.12.2001 applicant had preferred an appeal and the appellate authority vide order dated 17.02.03 has reduced the punishment from two years to one year stoppage of increment with cumulative effect (Annexure-CA-3). The applicant had neither challenged this order in the present O.A. nor he has filed any revision against the order dated 17.02.2003. He further submitted that thereafter applicant has been given further promotion also in the scale of Rs 950-1500/- / Rs3050-4590/- vide order dated 02.06.2003 (Annexure-CA- 4), therefore, nothing more survives in this case. It is seen that the CA was filed as back as on 07.08.2003. But neither applicant has taken any steps to amend the O.A. nor he has been appearing in this case ^{therefore} ~~as~~ because applicant is not interested in prosecuting this case any longer. In view of the facts as stated above, this O.A. does not survive any longer.

3. The O.A. is dismissed with no order as to costs.



Member-J

/Neelam/